

[Shri Annasahib Shinde]

Lands Restoration (Amendment) Act, 1969 (President's Act No. 3 of 1969) published in Gazette of India dated the 16th January, 1969.

(iii) The Chhota Nagpur Tenancy (Amendment) Act, 1969 (President's Act No. 4 of 1969) published in Gazette of India dated the 25th January, 1969.

(iv) The Bihar Tenancy (Amendment) Act, 1969 (President's Act No. 7 of 1969) published in Gazette of India dated the 7th February, 1969. [Placed in Library. See No. LT-33/69.]

REPORT OF THE ADMINISTRATIVE REFORMS COMMISSION ON ADMINISTRATION OF UNION TERRITORIES AND NEFA.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy of the Report of the Administrative Reforms Commission on Administration of Union Territories and NEFA. [Placed in Library. See No. LT-34/69.]

NOTIFICATION UNDER INDIAN TELEGRAPH ACT AND UNDER ARTICLE 309 OF THE CONSTITUTION.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND COMMUNICATIONS (SHRI SHER SINGH): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (i) The Indian Telegraph (Ninth Amendment) Rules 1968, published in Notification No. G.S.R. 57 (English version) and G.S.R. 58 (Hindi version) in Gazette of India dated the 11th January, 1969.
 - (ii) The Indian Telegraph (First Amendment) Rules, 1969, published in Notification No. G.S.R. 98 (English version), and G.S.R.

99 (Hindi version) in Gazette of India dated the 18th January, 1969.

- (2) A copy each of the following Notifications (Hindi and English versions) issued under article 309 of the Constitution:
 - (i) The Posts and Telegraphs Department Operator-cum-Mechanic for Trench Digging Machines Recruitment Rules, 1968, published in Notification No. G.S.R. 2037 in Gazette of India dated the 23rd November, 1968.
 - (ii) The Posts and Telegraphs Despatch Riders Recruitment Rules, 1968, published in Notification No. G.S.R. 2120 in Gazette of India dated the 7th December, 1968.
 - (iii) The Posts and Telegraphs Department Postal Machine Assistants (class III) Recruitment Rules, 1968, published in Notification No. G.S.R. 2121 in Gazette of India dated the 7th December, 1968. [Placed in Library. See No. LT-35/69.]

PAPERS UNDER SECTION 36 OF THE EMPLOYEES' STATE INSURANCE ACT.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): On behalf of Shri S.C. Jamir I beg to lay on the Table a copy each of the following papers under section 36 of the Employees' State Insurance Act, 1948:—

- (1) Audited Accounts of the Employees' State Insurance Corporation for the year 1966-67.
- (2) Annual Report of the Employees' State Insurance Corporation for the year 1967-68. [Placed in Library. See No. LT-36/69.]

NOTIFICATIONS UNDER REPRESENTATION OF THE PEOPLE ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (2)

of section 9 of the Representation of the People Act, 1950:

- (i) S.O. 4388 published in Gazette of India dated the 7th December, 1968, making certain corrections in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Pondicherry.
- (ii) S.O. 4657 published in Gazette of India dated the 31st December, 1968 making certain corrections in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Nagaland. [*Placed in Library. See No. LT-37/69.*]
- (2) A copy each of the following Notifications under sub-section (3) of section 169 of the Representation of the People Act, 1951:
 - (i) The Conduct of Elections (Third Amendment) Rules, 1968 published in Notification No. S.O. 4542 in Gazette of India dated the 20th December, 1968.
 - (ii) S.O. 269 published in Gazette of India dated the 16th January, 1969 containing corrigenda to Notification No. S.O. 4542 dated the 20th December, 1968. [*Placed in Library. See No. LT-38/69.*]
 - (3) A copy of the Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) Continuance Act, 1968 (Hindi and English versions) (President's Act No. 36 of 1968) published in Gazette of India dated the 13th December, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [*Placed in Library. See No. LT-39/69.*]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-THIRD REPORT

SHRI BHALJIBHAI PARMAR (Dohad); I beg to present the Forty-

third Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

SIXTY-SEVENTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to present the Sixty-seventh Report of the Estimates Committee on action taken by Government on the recommendations contained in the Twenty-ninth Report of the Estimates Committee on Ministry of Railways—Commercial and other cognate matters—Travel Concessions allowed to Railway Employees.

PUBLIC ACCOUNTS COMMITTEE

FORTIETH REPORT

SHRI M. R. MASANI (Rajkot): I beg to present the Fortieth Report of the Public Accounts Committee on Appropriation Accounts (P & T), 1966-67 and Audit Report (P & T) 1968.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-FOURTH REPORT

SHRI G. S. DHILLON (Taran Taran): I beg to present the Twenty-fourth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Thirty-sixth Report of the Committee on Public Undertakings (Third Lok Sabha) on Indian Oil Corporation Ltd. (Refineries Division).

12-03 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—Contd.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI): Mr. Speaker, Sir, it is after a long time that we have a motion of no-confidence which is on some specific issues. Even though such motions have become matters of routine, which was what my hon. friend Shri H. N. Mukerjee objected to, if you have them on specific issues it is certainly better than the usual omnibus ones. Although the motion is on specific issues there were many hon. Members, and some parties, who did not want to join in the